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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/10171/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Golaghat.

Sub:- **Modified Permission to avail Leave Travel Concession (LTC)**

Dated Guwahati, the 04 October, 2024

Ref:- Letter No.DG(G)/8359/2024, dated 09.09.2024

Sir,

With reference to the above, I am directed to inform you that the LTC permission that was granted to Mr. Nur Muhammad Abdullah Ahmed, Addl. District & Sessions Judge, Golaghat vide letter no. HC.VII-06/9286/2024/A has been withdrawn. Now he has been allowed to avail LTC for the block period of 2022-2024 for travelling to Mumbai and Pune and return, w.e.f. the evening of 13.10.2024 till 20.10.2024 along with his wife Mrs. Tenuja Yesmin Begum Barbhuiya and minor daughters namely Ms. Farin Falak Mazumdar and Ms. Fakeeha Mazumder (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Mr. Ahmed has also been allowed to draw 80% as advance payment towards his proposed LTC for the block period of 2022-2024 along with permission to encash 10 days Earned Leave for the aforementioned LTC.

Mr. Ahmed may kindly be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10172-10175/2024/A.

Dated 04th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Mr. Nur Muhammad Abdullah Ahmed, Addl. District & Sessions Judge, Golaghat for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CB
REGISTRAR (VIGILANCE)

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21/10/24